

No. 373/XXXVI(3)/2023/50(1)/2023
Dated Dehradun, October 17, 2023

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand Repealing Act, 2023' (Act No. 27 of 2023).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 13th October, 2023.

**The Uttarakhand Repealing
Act, 2023**

(Uttarakhand Act No. 27 of 2023)

[As passed by the Uttarakhand Legislative Assembly]

An

Act

to repeal certain enactments.

IT IS HEREBY enacted in the Seventy-fourth Year of the Republic of India as follows:-

Short Title
Repeal of certain
enactments
Savings

1. This Act may be called as the Uttarakhand Repealing Act, 2023.
2. The enactments specified in the Schedule below are hereby repealed.
3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing; nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed; nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force; and nor shall this Act affect the audit, examination, accounting, investigation, inquiry, or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the enactment specified in the Schedule are not repealed by this Act.

SCHEDULE

(See Section 2)

ACTS BEING REPEALED

1.	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1947 (U.P. Act no. 11 of 1948)
2.	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1950 (U.P. Act no. 10 of 1951)
3.	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1953 (U.P. Act no. 28 of 1953)
4.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1954 (U.P. Act no. 3 of 1955)
5.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1958 (U.P. Act no. 40 of 1958)
6.	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1961 (U.P. Act no. 27 of 1961)
7.	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1972 (U.P. Act no. 25 of 1972)
8.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1974 (U.P. Act no. 14 of 1974)
9.	The Uttar Pradesh Motor Vehicles Taxation and Other Laws (Amendment) Act, 1976 (U.P. Act no. 15 of 1976)
10.	The Uttar Pradesh Motor Gadi Yatrikar (Amendment) Act, 1976 (U.P. Act no. 50 of 1976)
11.	The United Provinces First Offenders Probation Act 1938 (U.P.)
12.	The Uttar Pradesh First Offenders Probation (Amendment) Act, 1957 (U.P. Act No 8 of 1958)
13.	The Criminal Laws Uttar Pradesh (Amendment) Act 1961 (U.P. Act No 31 of 1961)
14.	The Police Agra Act 1854 Act No. 16 of 1854.
15.	UP Cow Slaughter Prevention Act, 1955
16.	The Kumaon Animal Transport Control Act, 1947
17.	United Provinces AfeemDhumtapanAdhiniyam, 1934
18.	United Provinces AgnishamanSewaAdhiniyam, 1944
19.	The Uttar Pradesh Bat Tatha Map (Prachalan) (Sanshodhan)Adhiniyam, 1966 (U.P. Act no. 15 of 1966)
20.	The Uttar Pradesh Bat Tatha Map (Prachalan) (Sanshodhan)Adhiniyam, 1962 (U.P. Act no. 1 of 1963)
21.	The Uttar Pradesh Drugs Control (Amendment and Continuance of Powers) Act, 1951 U.P. Act No 7 of 1951
22.	The Uttar Pradesh Drugs Control (Continuance of Powers) Amendment Act, 1952 (U.P. Act No 4 of 1953)

23.	The Uttar Pradesh Drugs Control (Continuance of Powers) Amendment Act, 1953 (U.P. Act No 2 of 1954)
24.	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1950 (U.P. Act no. 10 of 1950)
25.	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1954 (U.P. Act no. 2 of 1955)
26.	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1957 (U.P. Act no. 19 of 1957)
27.	The Uttar Pradesh Antarim Zila Parishad (Amendment) Act, 1959 (U.P. Act no. 1 of 1960)
28.	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1960 (U.P. Act no. 15 of 1960)
29.	The Uttar Pradesh Panchayat Raj (Sanshodhan) Adhiniyam, 1961 (U.P. Act no. 3 of 1961)
30.	The Uttar Pradesh Antarim Zila Parishad (Sanshodhan) Adhiniyam, 1961 (U.P. Act no. 6 of 1961)
31.	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1962 (U.P. Act no. 9 of 1962)
32.	The Uttar Pradesh Antarim Zila Parishad (Sanshodhan) Adhiniyam, 1963 (U.P. Act no. 6 of 1963)
33.	The Uttar Pradesh Antarim Zila Parishad (Dwitiya Sanshodhan) Adhiniyam, 1963 (U.P. Act no. 23 of 1963)
34.	The Uttar Pradesh Antarim Zila Parishads (Sanshodhan) Adhiniyam, 1972 (U.P. Act no. 9 of 1972)
35.	The Uttar Pradesh Kshetra Samitis and Zila Parishads (AlpakalikVyavastha) (Sanshodhan) Adhiniyam, 1972 (U.P. Act no. 16 of 1972)
36.	The Uttar Pradesh Kshetra Samitis and Zila Parishads (AlpakalikVyavastha) (Sanshodhan) Adhiniyam, 1973 (U.P. Act no. 10 of 1973)
37.	The Uttar Pradesh Zila Parishads (AlpakalikVyavastha)(Sanshodhan) Adhiniyam, 1982 (U.P. Act no. 15 of 1982)
38.	The Uttar Pradesh Zila Parishads (AlpakalikVyavastha)(Sanshodhan) Adhiniyam, 1983(U.P. Act no. 8 of 1983)
39.	The Uttar Pradesh Zila Parishads (AlpakalikVyavastha)(Sanshodhan) Adhiniyam, 1985(U.P. Act no. 2 of 1985)
40.	The Uttar Pradesh Zila Parishads (AlpakalikVyavastha)(Sanshodhan) Adhiniyam, 1986 (U.P. Act no. 11 of 1986)
41.	The Uttar Pradesh Zila Parishads (AlpakalikVyavastha)(Sanshodhan) Adhiniyam, 1987(U.P. Act no. 10 of 1987)
42.	The Uttar Pradesh Zila Parishads (AlpakalikVyavastha)(Sanshodhan) Adhiniyam, 1988 (U.P. Act no. 6 of 1988)
43.	The Uttar Pradesh Zila Parishad (AlpakalikVyavastha) (Dwitiya Sanshodhan) Adhiniyam

	1988 (U.P. Act no. 20 of 1988)
44.	The Uttar Pradesh Zila Parishad (AlpakalikVyavastha)(Sanshodhan)Adhinyam, 1989(U.P. Act no. 2 of 1989)
45.	The Uttar Pradesh Zila Parishads (AlpakalikVyavastha)(Sanshodhan) Adhinyam, 1990(UP. Act no.10 of 1990)
46.	The Uttar Pradesh Panchayat Raj (Amendment) Act, 1990 (U.P. Actno. 17 of 1990)
47.	The Uttar Pradesh Zila Parishad (AlpakalikVyavastha) (Sanshodhan)Adhinyam, 1991(UP. Act no. 11 of 1991)
48.	The Uttar Pradesh Zila Parishads (AlpakalikVyavastha) (Dwitiya Sanshodhan) Adhinyam, 1991 (UP. Act no. 20 of 1991)
49.	Uttar Pradesh District board (Amendment) Act, 1958 (U.P. Act No. 12 of 1958)
50.	United Provinces Famine Relief Fund Act, 1936
51.	The Uttar Pradesh Famine Relief Fund (Amendment) Act, 1952 (U.P. Act no. 8 of 1953)
52.	The Uttar Pradesh Famine Relief Fund (Amendment) Act, 1961 (U.P. Act no. 19 of 1961)
53.	The Uttar Pradesh Scheduled Castes and Scheduled Tribes Commission Act, 1995
54.	The Uttar Pradesh State Commission for Backward Classes Act, 1996
55.	The Uttaranchal Scheduled Castes, Scheduled Tribes and Other Backward Classes Act, 2001 (Repeal)
56.	Uttar Pradesh Hindu SaryajanikDharmik Sanstha (SampattiUpvyayNivaran)(AsthayiAdhikaar)(JariRakhne Ka)Adhinyam(YathaSanshodhit)1973
57.	The Uttar Pradesh Trade Tax (Second Amendment) Act, 2000 (U.P. Act no. 35 of 2000)
58.	The Uttar Pradesh Trade Tax (Amendment) Act, 2000 (U.P. Act no. 20 of 2000)
59.	The Uttar Pradesh Trade Tax (Amendment) Act, 2000 (U.P. Act no. 6 of 2000)
60.	The Uttar Pradesh Trade Tax (Amendment) Act, 1998 (U.P. Act no. 26 of 1998)
61.	The Uttar Pradesh Trade Tax (Amendment) Act, 1997 (U.P. Act no. 11 of 1997)
62.	The Uttar Pradesh Sales Tax (Second Amendment) Act, 1992 (U.P. Act no. 21 of 1992)
63.	The Uttar Pradesh Sales Tax (Amendment) Act, 1985 (U.P. Act no. 6 of 1985)
64.	The Uttar Pradesh Sales Tax (Amendment) Act, 1984 (U.P. Act no. 22 of 1984)
65.	The Uttar Pradesh Sales Tax (Amendment) Act, 1979 (U.P. Act no. 33 of 1979)
66.	The Uttar Pradesh Sales Tax (Amendment) Act, 1958 (U.P. Act no. 19 of 1958)
67.	The Uttar Pradesh Sales Tax (Third Amendment) Act, 1957 (U.P. Act no. 7 of 1958)
68.	The Uttar Pradesh Sales Tax (Second Amendment) Act, 1957 (U.P. Act no. 32 of 1957)
69.	The Uttar Pradesh Sales Tax (Amendment) Act, 1957 (U.P. Act no. 24 of 1957)
70.	The Uttar Pradesh Sales Tax (Amendment) Act, 1950 (U.P. Act no. 26 of 1950)

71.	The United Provinces Sales Tax (Amendment) Act, 1948 (U.P. Act no. 25 of 1948)
72.	The Uttar Pradesh Bkri Kar (Sanshodhan) Adhiniyam, 1962 (U.P. Act no. 3 of 1963)
73.	The Uttar Pradesh Sales Tax (Second Amendment) Act, 1961 (U.P. Act no. 29 of 1961)
74.	The Uttar Pradesh Sales Tax (Amendment) Act, 1961 (U.P. Act no. 15 of 1961)
75.	The Uttar Pradesh Sales Tax (Amendment) Act, 1959 (U.P. Act no. 7 of 1959)
76.	The Uttar Pradesh Bkri Kar (Sanshodhan) Adhiniyam, 1966 (U.P. Act no. 18 of 1966)
77.	The Uttar Pradesh Sales Tax (Second Amendment) Act, 1964 (U.P. Act no. 22 of 1964)
78.	The Uttar Pradesh Bkri Kar (Sanshodhan) Adhiniyam, 1964 (U.P. Act no. 14 of 1964)
79.	The Uttar Pradesh Bkri Kar (Dwitiya Sanshodhan) Adhiniyam, 1963 (U.P. Act no. 3 of 1964)
80.	The Uttar Pradesh Sales Tax (Amendment and Validation) Act, 1971 (U.P. Act no. 20 of 1971)
81.	The Uttar Pradesh Sales Tax (Amendment) Act, 1970 (U.P. Act no. 3 of 1971)
82.	The Uttar Pradesh Sales Tax (Amendment and Validation) Act, 1970 (U.P. Act no. 2 of 1970)
83.	The Uttar Pradesh Sales Tax (Amendment and Validation) Act, 1976 (U.P. Act no. 23 of 1976)
84.	The Uttar Pradesh Sales Tax (Amendment and Validation) Act, 1975 (U.P. Act no. 38 of 1975)
85.	The Uttar Pradesh Sales Tax (Amendment) Act, 1974 (U.P. Act no. 17 of 1974)
86.	The Uttar Pradesh Sales Tax (Amendment) Act, 1973 (U.P. Act no. 1 of 1973)
87.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1962 (U.P. Act no. 23 of 1962)
88.	The Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1952 (U.P. Act no. 27 of 1952)
89.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1978 (U.P. Act no. 24 of 1978).
90.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1974 (U.P. Act no. 21 of 1974)
91.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1970 (U.P. Act No. 33 of 1970)
92.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1965 (U.P. Act no. 19 of 1965)
93.	The Uttar Pradesh Entertainment and Betting Tax (Second Amendment) Act, 1995 (U.P. Act no. 28 of 1995)

94.	The Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1995 (U.P. Act no. 3 of 1995)
95.	The Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1992 (U.P. Act no. 14 of 1992)
96.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1991 (U.P. Act no. 13 of 1991)
97.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1990 (U.P. Act no. 14 of 1990)
98.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1985 (U.P. Act no. 29 of 1985)
99.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1982 (U.P. Act no. 1 of 1982)
100.	The Uttar Pradesh Entertainment and Betting Tax (Third Amendment) Act, 2000 (U.P. Act no. 33 of 2000)
101.	The Uttar Pradesh Entertainments and Betting Tax (Second Amendment) Act, 2000 (U.P. Act no. 16 of 2000)
102.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 2000 (U.P. Act no. 3 of 2000)
103.	The Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1999 (U.P. Act no. 12 of 1999)
104.	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1998 (U.P. Act no. 14 of 1998)
105.	The Uttaranchal (Uttar Pradesh Amusement and Pankar Act, 1979) (Adaptation and Modification Order, 2002) (First Amendment) Act, 2003 (Act No. 23 of 2003)
106.	Uttarakhand (Uttar Pradesh Business Tax Act, 1948) Adaptation and Modification Order, 2002 (First Amendment) Act, 2004 (Uttarakhand Act No. 07 of 2004)
107.	The Uttarakhand Amud and Pankar Act (Amendment) Act, 2015 (Act No. 9 of 2015)
108.	The U.P. Tendu Patta (Vyapar Vinyaman Adhinyam, 1972)
109.	United Provinces Cotton Pest Control Act 1936
110.	Uttar Pradesh Agricultural Diseases and Pests Act 1954
111.	Agriculturists' Relief Act, 1934
112.	United Provinces Cotton Act 1947
113.	Uttar Pradesh Jute Goods Control Act, 1950
114.	The Uttar Pradesh Sugarcane Cess (Amendment) Act, 1960 (U.P. Act no. 2 of 1960)
115.	The Uttar Pradesh Ganna (Poorti Tatha Kharid Vinyaman) (Sanshodhan) Adhinyam, 1962

	(U.P. Act no. 6 of 1962)
116.	The Uttar Pradesh Ganna (Kray-Kar) (Sanshodhan) Adhiniyam, 1962 (U.P. Act no. 7 of 1962)
117.	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1964 (U.P. Act no. 5 of 1964)
118.	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1965 (U.P. Act no. 3 of 1965)
119.	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1970 (U.P. Act no. 1 of 1971)
120.	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1974 (U.P. Act no. 24 of 1974)
121.	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1975 (U.P. Act no. 40 of 1975)
122.	The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1976 (U.P. Act no. 44 of 1976)
123.	The U.P. Sugarcane Cess (Validation) Act, 1961 (U.P. Act No 4 Of 1961)
124.	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1960 (U.P. Act no. 3 of 1960)
125.	The Uttar Pradesh Sugarcane Laws (Amendment) Act, 1961 (U.P. Act no. 34 of 1961)
126.	The Uttar Pradesh Ganna (Poorti Tatha Kharid Viniyaman) (Sanshodhan) Adhiniyam, 1963 (U.P. Act no. 4 of 1964)
127.	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1971 (U.P. Act No 6 Of 1971)
128.	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase and Recovery of Purchase Tax) (Amendment) Act, 1972 (U.P. Act no. 2 of 1972)
129.	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase and Recovery of Purchase Tax) (Amendment and Validation) Act, 1974 (U.P. Act no. 7 of 1974)
130.	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase and Recovery of Purchase Tax) (Amendment) Act, 1974 (U.P. Act no. 28 of 1974)
131.	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1976 (U.P. Act no. 10 of 1976)
132.	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1976 (U.P. Act no. 34 of 1976)
133.	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1979 (U.P. Act no. 30 of 1979)

134.	The Uttar Pradesh Sugar Undertakings (Acquisition) (Amendment) Act, 1985 (U.P. Act no. 20 of 1985)
135.	The Uttar Pradesh Sugar Undertakings (Acquisition) (Amendment) Act, 1989 (U.P. Act No. 30 Of 1989)
136.	The Uttar Pradesh Sugarcane (Regulation Of Supply And Purchase) (Amendment) Act, 1956 (U.P. Act.No 21 Of 1956)
137.	The Uttar Pradesh Sugarcane (Regulation Of Supply And Purchase) (Amendment) Act, 1956 (U.P. Act No 22 Of 1956)
138.	The Uttar Pradesh Sugarcane (Regulation Of Supply And Purchase) (Amendment) Act, 1974 (U.P. Act No 2 Of 1974)
139.	The Uttar Pradesh Sugarcane (Regulation Of Supply And Purchase) (Amendment) Act, 1971 (U.P. Act No 6 Of 1971)
140.	The Uttar Pradesh Sugarcane (Regulation Of Supply And Purchase) (Amendment) Act, 1966 (U.P. Act No 11 Of 1966)
141.	The Uttar Pradesh Intermediate Education (Amendment) Act, 1950 (U.P. Act no.4 of 1950)
142.	The Intermediate Education (Amendment) Act, 1958 (U.P. Act no. 35 of 1958)
143.	The Intermediate Education (Amendment) Act, 1959 (U.P. Act no. 6 of 1959)
144.	The Intermediate Education (Sanshodhan) Adhiniyam, 1966 (U.P. Act no. 7 of 1966)
145.	The Intermediate Education (Amendment) Act, 1972 (U.P. Act no. 29 of 1972)
146.	The Uttar Pradesh Secondary Education Laws (Amendment) Act, 1975 (U.P. Act no. 26 of 1975)
147.	The Uttar Pradesh Education Laws (Amendment) Act, 1977 (U.P. Act no. 5 of 1977)
148.	Uttar Pradesh Basic Education Amendment Act, 1978 (U.P. Act no 12 of 1978)
149.	The Intermediate Education (Amendment) Act, 1984 (U.P. Act no. 6 of 1984)
150.	The Uttar Pradesh Secondary Education Services Commission and Selection Boards (Amendment) Act, 1985 (U.P. Act no. 19 of 1985)
151.	The Intermediate Education (Amendment) Act, 1987 (U.P. Act no. 18 of 1987)
152.	Uttar Pradesh Secondary Education Law Amendment Act 1989 (Act 26, 1989)
153.	The Uttar Pradesh Secondary Education Services Commission and Selection Boards (Amendment and Validation) Act, 1991 (U.P. Act no. 8 of 1991)
154.	Uttar Pradesh Secondary Education Services Commission and Selection Boards (Second Amendment) Act, 1992 (U.P. Act no. 24 of 1992)
155.	The Uttar Pradesh Secondary Education Services Commission and Selection Boards (Amendment) Act, 1992 (U.P. Act no. 1 of 1993)

156.	The Uttar Pradesh Secondary Education Services Selection Boards (Amendment) Act, 1995 (U.P. Act no, 15 of 1995)
157.	The Uttar Pradesh Secondary Education Services Commission (Amendment) Act, 1998 (U.P. Act no. 25 of 1998)
158.	The Uttar Pradesh Secondary Education Services Commission and Selection Boards (Amendment) Act, 1999 (U.P. Act no. 13 of 1999)
159.	The Uttar Pradesh Secondary Education Services Commission and Selection Boards (Amendment) Act, 1999 (U.P. Act no. 31 of 1999)
160.	Uttarakhand Madarsa Education Council Amended Act No.-2016 (Uttarakhand Act. No. 26 of 2016)
161.	Uttar Pradesh Agricultural Produce Market Act, 1964 (U.P. Act No. 25 of 1964)
162.	The Uttar Pradesh Agricultural Produce Market Committee (Short Term Arrangement) Act, 1972 (U.P. Act No. 7 of 1972)
163.	Uttar Pradesh Agricultural Produce Market Committee (Short-Term Arrangements) Amendment Act, 1975 (U.P. Act No. 28, 1975)
164.	Uttar Pradesh Agricultural Produce Market Committee (Short Term Arrangement) Amendment Act, 1999 (U.P. Act. No. 07 Year 2001)
165.	Uttar Pradesh Agricultural Produce Market Committee (Short Term Arrangement) Amendment Act, 1997 (U.P. Act. No. 05 Year 1997)
166.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhiniyam, 1979 (U.P. Act no. 11 of 1979)
167.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhiniyam, 1980 (U.P. Act no. 7 of 1980)
168.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhiniyam, 1982 (U.P. Act no. 27 of 1982)
169.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhiniyam, 1983 (U.P. Act no. 1 of 1983)
170.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Dwitiya Sanshodhan) Adhiniyam, 1983 (U.P. Act no. 18 of 1983)
171.	The Uttar Pradesh Krishi Utpadan Mandi Laws (Amendment) Act, 1984 (U.P. Act no. 20 of 1984)
172.	Uttar Pradesh Agricultural Produce Market Committee (Short Term Arrangement) (Amendment) Act, 1985 (U.P. Act. No. 17 Of 1985)
173.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhiniyam, 1995 (U.P. Act no. 2 of 1995)

174.	Uttar Pradesh Agricultural Produce Market Committee (Short Term Arrangement) (Amendment) Act, 1986 (U.P. Act No. 16 Year 1986)
175.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhinyam, 1987 (U.P. Act no. 20 of 1987)
176.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhinyam, 1994 (U.P. Act no. 06 of 1995)
177.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhinyam, 1988 (U.P. Act no. 18 of 1988)
178.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhinyam, 1989 (U.P. Act no. 22 of 1989)
179.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhinyam, 1990 (U.P. Act no. 3 of 1990)
180.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Dwitiya Sanshodhan) Adhinyam, 1991 (U.P. Act no. 21 of 1991)
181.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Dwitiya Sanshodhan) Adhinyam, 1990 (U.P. Act no. 11 of 1990)
182.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (AlpakalikVyawastha) (Sanshodhan) Adhinyam, 1991 (U.P. Act no. 16 of 1991)
183.	Uttar Pradesh Agricultural Produce Market Committee Short Term Arrangement Act, 2001 (U.K. Act No. 03 Year 2001)
184.	Uttar Pradesh Agricultural Produce (Market Committee) (Short Term Arrangement) (Uttaranchal Agreement) Act, 2002 (Uttarakhand Act No. 03, 2002)
185.	The Uttaranchal (Uttar Pradesh Agricultural Produce Market Committee Act, 1994) Adaptation and Modification Order, 2002 (First Amendment) Act, 2004 (Uttarakhand Act No. 06 Of 2004)
186.	Uttarakhand State Agricultural Produce and Livestock Marketing (Incentive and Facilitation) Act, 2020 (Uttarakhand Act No. 28 of 2020)
187.	The Uttaranchal (Uttar Pradesh Agricultural Produce Market Act 1964) Adaptation and Modification Order, 2002 (Second Amendment) Act, 2006 ((Uttarakhand Act No. 05 of 2006)
188.	The Uttaranchal (Uttar Pradesh Agricultural Produce Market Committee) (Short-term Arrangement) Act, 1972) Adaptation and Modification Order, 2002 (Third Amendment) Act, 2004 ((Uttarakhand Act No. 08 of 2004)
189.	Uttaranchal (Uttar Pradesh Agricultural Produce Market Committee) (Short Term Arrangement) Act, 1972, Adaptation and Modification Order, 2002 (Second Amendment)

	Act, 2003 (Uttarakhand Act No. 19, 2003)
190.	Uttaranchal (Uttar Pradesh Agricultural Produce Market Committee) (Short Term Arrangement) Act, 1972, Adaptation and Modification Order, 2002 (Second Amendment) Act, 2003 (Uttarakhand Act No. 24, 2005)
191.	Uttaranchal (Uttar Pradesh Agricultural Produce Market Committee) (Short Term Arrangement) Act, 1972, Adaptation and Modification Order, 2002 (First Amendment) Act, 2003 (Uttarakhand Act No. 10, 2003)
192.	Uttarakhand Agricultural Produce Market (Development and Regulation) Amendment Act, 2011 (Uttarakhand Act No. 05 Year 2011)
193.	The Uttar Pradesh Public Services (Tribunals)(Amendment) Act, 1976 (U.P. Act no. 1 of 1977)
194.	The Uttar Pradesh Public Services (Tribunals)(Amendment) Act, 1980 (U.P. Act no. 13 of 1980)
195.	The Uttar Pradesh Public Services (Tribunals)(Amendment) Act, 1982(U.P. Actno.2of1982)
196.	The Uttar Pradesh Public Services (Tribunals)(Amendment) Act, 1987 (U.P. Act no. 6 of 1987)
197.	The Uttar Pradesh Public Services (Tribunals)(Amendment) Act, 1992 (U.P. Actno.7 of 1992)
198.	The Uttar Pradesh Graduate Medical Education (Reservation SC, ST OBC 1997) (Uttar Pradesh Amendment Act 1999)
199.	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1957
200.	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1959
201.	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1970
202.	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1972
203.	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1982
204.	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1985
205.	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1987
206.	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1999
207.	The Uttar Pradesh Government Electrical Undertaking (Dues Recovery)(Amendment)Act 1963
208.	The Uttar Pradesh Electricity (Temporary)(Powers of Control) (Amendment) Act, 1950
209.	The Uttar Pradesh Electricity (Temporary) (Powers of Control) (Amendment) Act, 1954
210.	The Uttar Pradesh Electricity (Temporary Powers of Control) (Amendment) Act, 1963
211.	The Uttar Pradesh Electricity (Temporary Powers of Control) (Continuance) Act, 1970

212.	The Uttar Pradesh Electricity Wires and Transformers (Prevention and Punishment) Act, 1976
213.	Indian Electricity (Uttar Pradesh Amendment) Act, 1961
214.	Uttarakhand Energy Development Fund (Amendment) Act, 2009
215.	Uttarakhand Energy Development Fund (Amendment) Act, 2013
216.	Uttarakhand Water Tax on Electricity Generation (Amendment) Act, 2016

By Order,

SHAHANSHAH MUHAMMAD DILBER DANISH,
Secretary.

STATEMENTS OF OBJECTS AND REASONS

The Parliament of India established the State of Uttarakhand under the Uttar Pradesh Reorganization Act, 2000. Since its formation, two kinds of laws/Acts applicable in the State of Uttarakhand for which the State has the Legislative competence to enact, amend, modify, repeal, or consolidate laws under the Constitution of India, 1950:

i. Firstly, Acts/laws were absorbed from the State of Uttar Pradesh under Section 87 of the Reorganization Act.

ii. Secondly, laws which the State of Uttarakhand enacted after its formation.

Under Section 87 of Uttar Pradesh Reorganization Act, 2000, all laws unless altered, repealed or amended will continue to be applicable under the State of Uttarakhand. A number of Acts/laws of the undivided state of Uttar Pradesh have been prevalent in the State of Uttarakhand along with the laws which the State has enacted since its formation.

It is understood that various Acts/laws, that are rendered useless, have been repealed by the Union of India and various States and various from time to time to reduce the number of Acts. Therefore, it is necessary to repeal certain Acts/Laws, related to various Department which has become irrelevant in the State of Uttarakhand.

Besides certain amendment Acts can also be repealed in view of the provisions contained in Section 6-A of the General Clauses Act, 1897 and Section 6-C of THE UTTAR PRADESH GENERAL CLAUSES ACT, 1904. Under these provisions, it is understood that repealing an Amending Act does not affect the portions of the statute, that have amended the Principal/Parent Act. Therefore, repealing applicable Amendment Acts will not affect the amendments done to the Principal Act.

The proposed bill repeals multiple legislation in line with the above objectives.

PUSHKAR SINGH DHAMI
Chief Minister